

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:350

ANSWERED ON:19.12.2011

CONTRACT WORKERS

Basheer Shri E. T. Muhammed;Sule Supriya

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the service conditions, wage structure, welfare and amenities available to the contract workers as stipulated in Contract Labour (Regulation and Abolition) Act, 1970 are not being strictly followed all over the country;
- (b) if so, whether the Government proposes to amend or revamp the Contract Labour (Regulation and Abolition) Act, 1970 in the light of the widespread outsourcing of works in the major industries and also for the automatic absorption of contract labourers;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the extent to which the Inter State Migrant Workmen Act, 1979 is effective in the country?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 350 BY SHRI E.T. MOHAMMED BASHEER: SHRIMATI SUPRIYA SULE: TO BE ANSWERED ON 19.12.2011 REGARDING CONTRACT WORKERS.

(a): The Central Government is appropriate Government in respect of the establishments in central sphere. The respective State Governments are the appropriate Government for the establishments in state sphere and private institutions also come under their jurisdiction. The provisions of the Act are strictly being implemented through the Central Industrial Relations Machinery and action is being taken against the violators of the Act in the Central Sphere.

(b) & (c): A proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under consideration of the Government to protect the interest of the contract workers in term of wages and social security. However, there is no proposal for amending the said Act for automatic absorption of contract labourers.

(d): Automatic absorption can pave the way for back door entry in regular jobs and also effect the employment prospects of the SCs/STs, OBCs and other categories for which reservation has been provided in regular jobs.

(e): The Government has not conducted any study to find out the extent to which the Inter-State Migrant Workmen (Regulation of Employment and Condition of Service) Act, 1979 is effective in the country. However, on the recommendation of Working Group constituted by Indian Labour Conference held at New Delhi on 20th & 21st February, 2009, a Tripartite Group was constituted to examine the provision of Inter-State Migrant Workmen (Regulation of Employment and Condition of Service) Act, 1979. The Group examined various provisions of the Act and reviewed the problems faced by the migrant workers, existing provisions of the Act, enforcement machinery, problem in implementation of the Act etc. The Group has submitted its report and the report has been placed before Indian Labour Conference held on 23-24 November, 2010.